### **GOVERNMENT OF INDIA**

### MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION

#### LOK SABHA

# UNSTARRED QUESTION NO. 1102 TO BE ANSWERED ON 08.02.2017

### **STREET VENDING ACT, 2014**

No. 1102 SHRI NINONG ERING: SHRI LAXMAN GILUWA: SHRI PRATAPRAO JADHAV:

Will the Minister of HOUSING AND URBAN PROVERTY ALLEVIATION be pleased to state:

- a) the details of the vending zones created under the Protection of Livelihood and Regulation of Street Vending Act, 2014 State-wise including Delhi;
- b) whether the Government has developed techniques to monitor the number of street vendors in urban areas under the Protection of Livelihood and Regulation of Street Vending Act, 2014 and if so, the details thereof;
- c) the amount of rent received by the Government from the said zones during the last three years;
- d) whether the Government is not getting the revenue which it should get due to the activities of local bodies and corrupt officers of police and if so, the details thereof; and
- e) the strategy prepared by the Government to tackle this revenue loss?

### ANSWER

## THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (RAO INTERJIT SINGH)

- (a): In order to protect rights of urban street vendors and to regulate street vending activities, the Government has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act, *inter alia*, provides for preparation of plan including determination of vending zones, restricted vending zones and no-vending zones by the Urban Local Bodies/ Local authorities based on local conditions in their respective jurisdictions. The provisions of the Act are being implemented by states in their respective territories.
- (b): The Act provides that Town Vending Committees shall conduct a survey of all existing street vendors, within their area of jurisdiction every five years.
- (c) to (e): As per provisions of the Act, the local authorities of States/ UTs may make bye-laws to provide, *inter-alia*, for issues such as regulation of the collection of taxes and fees in the vending zones. No such data on the collection of rent/ fee from the vendors is maintained at the central level.

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